

when a man like me who certainly is conversant with the provisions of the Criminal Procedure Code, the intention behind the enactment of that Act and the way in which it is administered in the country, thought of the summary procedure for offences under this Act, what was weighing in my mind was not the ordinary procedure that is followed under the Criminal Procedure Code or the ordinary state of things envisaged therein, but the special nature of offence envisaged in the Act and the special nature of interest that the country has in the eradication of this offence. Now, that the people concerned in this Act are the public servants. . . .

Mr. Deputy-Speaker: The hon. Member may like to continue his speech next time.

Shri Jhulan Sinha: Yes, Sir.

HINDU SUCCESSION (AMENDMENT) BILL

Mr. Deputy-Speaker: Shri Hem Raj may introduce his Bill.

Shri Hem Raj (Kangra): Sir, I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

The motion was adopted.

Shri Hem Raj: Sir, I introduce the Bill.

17.15 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 5th May, 1958.